

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 93 of 2020**

**In the matter of:**

**Rayappa Chinnuswamy**

**....Appellant**

**Vs.**

**HNS Chits Pvt. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Ravi Shankar and Ms. Parnika, Advocates.**

**Respondent:**

**ORDER**

**03.02.2020:** Appellant has filed an affidavit alongwith a certificate from the Registrar, National Company Law Tribunal, Chennai Bench dated 29th January, 2020, certifying that the final order dated 28.11.2019 with signatures of both the Members constituting the Bench was inadvertently uploaded on 3rd December, 2019 in the NCLT Website. The affidavit is taken on record.

2. Learned counsel for the Appellant seeks to withdraw the appeal. The appeal is accordingly dismissed as withdrawn but without giving any liberty to the Appellant to assail same very impugned order before this Appellate Tribunal or any other competent forum.

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Shreesha Merla]**  
**Member (Technical)**

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